

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, MUMBAI

Dated this Monday the 16th day of August, 2010

Coram: Hon'ble Shri Jog Singh - Member (J)
Hon'ble Shri Sudhakar Mishra - Member (A)

Contempt Petition No. 36 of 2004
in
O.A. 636 of 2000

A. Rajendran

(None) - Applicant

Versus

Shri A.R.Tandon,
Vice Admiral,
Flag Officer Commanding,
Western Naval Command,
Bapat Singh Marg,
Mumbai.

(By Advocate Shri V.S.Masurkar) - Respondent

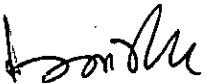
O R D E R (Oral)

Per: Shri Jog Singh, Member (J)

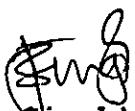
The present Contempt Petition has been preferred for non-implementation of Order dated 10.06.2003 passed in OA No. 636/2000 (A. Rajendran Vs. Union of India & others). Heard the learned counsel for respondents and perused the file. At the outset it has been brought to our notice by learned counsel for respondents that the respondents have approached the Hon'ble High Court of Judicature at Bombay in Writ Petition No.5326 of 2004 (Union of India Vs.



A.Rajendran) and the matter is sub judice. In the circumstances, no orders are required to be passed at this stage. The Contempt Petition is accordingly disposed of. However, in case any eventuality arises after the disposal of the said Writ Petition by the Hon'ble High Court, the applicant will be at liberty to re-agitate the matter by appropriate proceedings and in accordance with the rules. Notices discharged.


(Sudhakar Mishra)

Member (A)


(Jog Singh)

Member (J)

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2